



5TH WILDLIFE PROTECTION GOVERNMENT LAW COLLEGE
NATIONAL MOOT COURT COMPETITION, 2023 – 24

25th November & 8th – 9th December, 2023

OFFICIAL RULES

INDEX

SR. NO.	PARTICULARS	PAGE NO.
1.	General	3
2.	Registration	4
3.	Competition Rules	4
4.	Memorials	6
5.	Marking Criteria For Memorials	9
6.	Oral Submissions	10
7.	Online Platform Rules	11
8.	Marking Criteria for Oral Submissions	12
9.	Awards	13
10.	Demeanor and Equity Guidelines	13

11.	Miscellaneous	14
12.	Requests for Interpretation of the Case Study and Rules	15
13.	Disclaimer	15
14.	Contact Details	16

1. GENERAL

1.1 Team Composition

Each team shall comprise of three (3) members only, consisting of two (2) speakers and one (1) researcher.

1.2 Eligibility

Participation is restricted to bona-fide law students enrolled either in the 3-year L.L.B Law course, or the 5-year integrated Law course studying in India. Participation is limited to only one team per college or university. Cross college/university teams are strictly prohibited.

1.3 Language

The official language of the Competition is **English**. All Competition Rounds, including the written submissions (memorials), will be in English.

1.4 Accommodation

1.4.1 **Accommodation shall only be provided to teams qualifying for the Quarter-Final Round and residing outside of Mumbai.**

1.4.2 Teams arriving earlier shall contact the hotel directly, (details of the accommodation will be shared later, as given in clause 1.4.4) and make their bookings accordingly. Extra charges will have to be incurred by the team for additional days of stay.

1.4.3 Accommodation shall not be provided to a fourth team member, coach, professor or family member.

1.4.4 Accommodation for the participants living outside Mumbai will be notified to them via e-mail a week before the Competition.

1.4.5 **Accommodation shall be provided for 2 nights at the maximum (subject to change) which is 8th and 9th December, 2023.**

1.4.6 Any discrepancies that participants have pertaining to room allotment are required to be conveyed to the Organizers. Changes in the room allotment can be made by the Organizers after aforementioned concerns have been conveyed to them, at their discretion.

1.5 Dress Code

The dress code for the participants during the Rounds of the Competition shall be Black and White Formals with a tie as mandatory for gentlemen and Western or Indian Formals

for ladies.

2. REGISTRATION

- 2.1 All registering colleges must provisionally register themselves by sending an e-mail to wpm.glc@gmail.com. The last date to register is **13th October, 2023 by 11:59 p.m. IST**. Only after the provisional registration has been confirmed will a link to a Google Form and details for the payment of registration fees be provided.
- 2.2 The Registration Fee is **Rs. 5,000/- (Rupees Five Thousand Only) per Team**. The Registration Fee must be paid via NEFT, the details of which will be provided once the provisional registration has been confirmed.
- 2.3 This Registration Fee is inclusive of accommodation which will be provided for teams qualifying into the Quarter-Final Round of the Competition, and residing outside of Mumbai.
- 2.4 In the event of a team backing out of the Competition **two (2) weeks** prior to the Oral Rounds, the team will not be eligible for a refund of the Registration Fee.
- 2.5 All teams shall be given a “team code” by the Organizers on validation of their Registration form. Thereafter, the teams shall use their designated “team code” for all correspondence with the Organizers.
- 2.6 The assigned “team code” must be used by the teams during the submission of Memorials and during all the Rounds of the Competition.
- 2.7 All the colleges/universities who have provisionally registered their teams will be given an opportunity to confirm their provisional registration slot before registrations are accepted from other colleges, nationwide. The provisionally registered colleges will be given a time period of 24 hours to confirm the registration of their teams by filling the Google Form link which will be shared after provisional registration has been confirmed. In the event of the college failing to confirm the provisional registration of the team within the stipulated time period, the Organizers shall accept registrations from other colleges.

3. COMPETITION ROUNDS

The Competition rounds will comprise of **two (2) Preliminary Rounds, one (1) Quarter-Final Round, one (1) Semi-Final Round** and **one (1) Final Round of Arguments**. The two (2) Preliminary Rounds shall be conducted **online**. The Quarter-Final Round, Semi-

Final Round and the Final Round of Arguments shall be conducted **offline** at Government Law College, Mumbai. Teams qualifying in the Preliminary Rounds will be provided with a **twenty (20) day gap** to appear offline for the Quarter-Final Round of Arguments at the venue.

3.1 Preliminary Rounds

3.1.1 There will be two (2) Preliminary Rounds.

3.1.2 A team shall be credited with a win in the Preliminary Rounds if their Round Total as defined in clause 5.2 is greater than that of the Opposing Team.

3.1.3 In the event of a tie in the Round Total of the teams, the decision of the Judges will be deemed to be final.

3.2 Quarter-Final Round

Eight (8) teams shall advance from the Preliminary Rounds of Arguments to the Quarter-Final Round of Arguments.

3.2.1 Teams that have a 2:0 win-loss ratio in the Preliminary Rounds shall directly advance to the Quarter-Final Round. Such teams shall be seeded according to the Aggregate of their Round Totals in the two Preliminary Rounds. [“Aggregate Scores”]

3.2.2 Teams that have 1:1 win-loss ratio shall advance to the Quarter-Final Round based on their Aggregate Scores. They shall be seeded after the teams qualifying through to the Quarter-Final Round with a 2:0 win-loss ratio in the Preliminary Rounds, in order of their Aggregate Scores.

3.2.3 In case of a tie in the Aggregate Scores of the Preliminary Rounds, the team marked higher in its knowledge and application of law as per the Marking Criteria in Clause 5.2 will advance to the Quarter-Final Round.

3.2.4 For the purpose of pairing the (8) teams that advance to the Quarter-Final Round, the team seeded first in the Seeding Chart will be paired opposite the team seeded eighth in the Seeding Chart (Seed 1 vs. Seed 8), the team seeded second in the Seeding Chart will be paired opposite the team seeded seventh in the Seeding Chart (Seed 2 vs. Seed 7), and all other teams will be paired in such a manner.

3.2.5 The Quarter-Final Round shall consist of one (1) Mooting Round which will be a “Knock-Out” Round wherein the winner of each Quarter-Final Round pairing will advance to the Semi-Final Round.

3.2.6 A team shall be credited with a win in the Quarter-Final Round if their Round Total is greater than that of the Opposing Team.

3.2.7 In the event of a tie in the Round Total of the teams, the decision of the judges will be deemed to be final.

3.3 Semi-Final Round

3.3.1 **Four (4)** teams shall advance to the Semi-Final Round of Arguments from the Quarter-Final Round of Arguments. The Semi-Final Round pairing will be according to a draw of lots.

3.3.2 The Semi-Final Round shall consist of one (1) Mooting Round which will be a “Knock-Out” Round as well, where the winner of each Semi-Final Round pairing will advance to the Final Round of Arguments.

3.3.3 A team shall be credited with a win in the Semi-Final Round if their Round Total as defined in Clause 5.2 is greater than that of the Opposing Team.

3.3.4 Two (2) teams shall advance to the Final Round from the Semi-Final Round. The Final Round pairing will be according to a draw of lots.

3.4 Final Round of Arguments

The Final Round shall also consist of one (1) Mooting Round which will be a “Knock-Out” Round where the team with the higher Round Total as defined in Clause 5.2 shall be declared as the Best Team.

4. MEMORIALS

4.1 Format Specifications

All teams must submit typed-out Memorials fulfilling the following specifications:

4.1.1 Memorials shall contain the following:

- (i) Cover Page;
- (ii) Table of Contents;
- (iii) Index of Authorities;
- (iv) Statement of Jurisdiction;
- (v) Questions Presented;
- (vi) Synopsis of Facts.
- (vii) Summary of Arguments.
- (viii) Body of Arguments.
- (ix) Conclusion/Prayer.

- 4.1.2 The Memorial shall not be more than forty-five (45) pages, including the Body of Arguments, which shall not be more than twenty-five (25) pages.
- 4.1.3 All Memorials must have a soft cover and must be spiral bound.
- 4.1.4 The cover page of the Memorial must be the following colour scheme:
Blue: Petitioner cover page and **Red:** Respondent cover page.
- 4.1.5 The Memorial shall be typed on A4 size page in Font type: Times New Roman, Font size: 12, Double Spacing & 1-inch margin on all sides. Footnotes: Font size 10, no double spacing.
- 4.1.6 The Memorials must not contain any Annexure / Photographs / Sketches / Exhibits / Affidavits etc. Violation of said provision will subject the team to disqualification or negative marking as deemed appropriate by the judges.
- 4.1.7 Memorials not following any of the above specifications will be penalized. Penalties will be calculated on the basis of the soft copies of the Memorials available to the Organizers and in accordance with clause 4.1.8 of the Rules.
- 4.1.8 Penalties shall be calculated in accordance with the following criteria:

Sr. No.	Section(s) of the Memorial	Description of Penalty	Mark Deduction
1.	Cover Page	Incorrect team code/ Absence of team code on the cover page/ Absence of marking side (such as “P or R” in the team code prescribed.)	0.5 marks for each violation
		Violation of the colour scheme provided for the Memorial	1 mark
2.	Footnotes, Header and Footer	Incorrect font/font size, incorrect line spacing, and incorrect page margin	0.25-1 mark depending on the degree of the violation
		Failure to include all enumerated sections of the Memorial	2 marks
		Substantive violation in footnotes	1 mark
		Incorrect or inconsistent footnotes	0.5 marks
3.	Miscellaneous	Breach of Anonymity	2 marks
		Annexures/Photographs/Sketches/Exhibits/ Affidavits, etc. in Memorial	2 marks
		Non-compliance with page limits	2 marks
		Non-compliance with required contents of the Memorial	2 marks
		Delay in Submission (subject to extensions granted at the discretion of the Organizers)	2 marks per day of delay

4.2 Deadline for Submission of Memorials

4.2.1 All teams must send via e-mail, 2 soft copies of their Memorials for each side of the Moot Proposition. One copy must be in a ‘docx’ format and the other in a ‘pdf’ file extension by **11:59 p.m. on 12th November, 2023** to wpm.glc@gmail.com. The subject of the e-mail must be:

Memorial for “Mention Team Code”

4.2.2 The content of the e-mail attachment **should not** differ from the content of the hard copies submitted to the Organizers.

4.2.3 The Soft Copies of the Memorials must be renamed as: **Team “Code” - Petitioner Memorial** and **Team “Code” - Respondent Memorial**.

4.2.4 The teams qualifying into the Quarter-Final Round must send **eight (8) hard copies** of the Memorials for each side of the Moot Proposition by **11.59 p.m. IST on 1st December, 2023**, and **four (4) hard copies** of the Compendium by **11.59 p.m. IST on 4th December, 2023** to the following address:

*The General Secretary
Moot Court Association
Government Law College
'A' Road, Churchgate
Mumbai – 400020
India*

4.2.5 A covering letter must be enclosed with the Memorials specifying the name of the College/University of the participating team. The covering letter must have a seal of the College/University. The team code must also be specified.

4.2.6 Teams failing to submit their Memorials before the deadline elapses will be subject to penalization, which would be at the sole discretion of the Organizers.

4.3 Anonymity

4.3.1 Identity of the team or the names of the participants must not be revealed in the Memorials in any manner whatsoever and all teams must send the Memorials with a covering letter specifying the name and contact details of the Team Members and their designated Team Code as aforementioned in clause 4.2.5.

4.3.2 Teams disclosing their identity through the Memorials in any form will be subject to penalization or disqualification at the discretion of the Organizers.

4.3.3 The name of the institution should not appear on any Compendium or submissions

made to the bench. In this case, the team will **not** be allowed to submit the Compendium, or will be required to submit a **revised** Compendium.

- 4.3.4 Teams must maintain anonymity while screen sharing during the virtual rounds of the Competition. The identity of the participants and the college/university should not be revealed through any desktop applications, judgment copies, Compendiums or Memorials during the course of screen sharing or Oral Submissions.
- 4.3.5 No team is permitted to share their Compendium or research with the judges through the chat box.
- 4.3.6 Screen-shared Memorials must be the same as the Memorials sent by the teams via e-mail and post.
- 4.3.7 All teams must e-mail their Compendium or the individual pdfs which they will be screen sharing to wpm.glc@gmail.com latest by **11.59 p.m. IST on 15th November, 2023. The screen-shared content should be the same as the content sent via e-mail.** No changes can be made to these documents once they are shared with us via e-mail.

5. MARKING CRITERIA FOR THE MEMORIALS

- 5.1 The Memorials will be judged by a special panel of Judges.
- 5.2 The following will be the Marking Criteria and the Marks Allocated to each criteria:

S. No	Marking Criteria	Marks Allocated
1.	Depth and Quality of Research	30
2.	Proper and Articulate Analysis & Clarity and Organization	20
3	Knowledge and Application of Facts	15
4.	Grammar and Style	15
5.	Referencing	10
6.	Presentation and Evidence of Original Thought	10
	Total	100

6. ORAL SUBMISSIONS

- 6.1 The Oral Rounds shall be conducted on a virtual platform for the two (2) Preliminary Rounds.
- 6.2 As specified hereinabove in clause 1.1, each team shall have two speakers who shall divide the oral submissions between themselves.
- 6.3 It is to be noted that there will not be a Researcher's Test as part of the Competition.
- 6.4 During the course of the Oral Submissions no speaker shall reveal his/her identity or the identity of his/her college/university by any means whatsoever. Doing so will result in a negative marking as deemed appropriate by the judges.
- 6.5 No change in the team composition will be permitted. However, in the event of a change, the organizers are to be notified at the earliest via e-mail stating a valid reason for the same.
- 6.6 No change in the speaker roles will be permitted after the registration of a team has been completed. If the change persists, the team will be required to send an e-mail to the Organizers stating a valid reason at least **one (1)** week prior to the Oral Rounds.
- 6.7 Each team will have a maximum of 30 minutes to present their Oral Submissions. This would include the time that each team may want to reserve for their rejoinder/sur-rejoinder.
- 6.7.1 At the commencement of each session of the Oral Submissions, each team must notify the Court Officer about the amount of time that they want to reserve for their rejoinder. A maximum of 5 minutes can be reserved on the Petitioners' side for the rejoinder.
- 6.7.2 It is to be noted that a team representing the Respondent side in a session of the Oral Submissions is not in the capacity to reserve any time for a sur-rejoinder for that session. Sur-rejoinders could be granted by the judges, and remain at the sole discretion of the Bench for that session.
- 6.7.3 No speaker will be permitted to address the Court for more than 20 minutes.
- 6.7.4 At the commencement of each session of Oral Submissions each team shall notify the Court Officer as to the division of time between the 2 speakers.
- 6.7.5 Teams will be required to inform their speaking order to the Organizers.
- 6.7.6 It is to be noted that a speaker will be permitted to speak **only once** during the course of each round of the Oral Submissions, with an exception for the rejoinder / sur-rejoinder.

- 6.7.7 There will be two (2) warning bells at five (5) minutes before the completion of the allocated time for each speaker and at one (1) minute before the completion of the allocated time for each speaker respectively. Additionally, there will be a final bell and at the completion of the allocated time for each speaker.
- 6.7.8 Oral Submissions made under the rejoinder / sur-rejoinder shall be made by only one speaker.
- 6.8 The final decision as to the time structure and the right to rejoinder / sur-rejoinder will be that of the Judges of the Bench. **(Rejoinder: Rebuttal)**
- 6.9 All teams will be expected to carry with themselves any case law and authorities which they intend to refer to during the course of their Oral Submissions. Teams must note that they will not be permitted to submit any material to the judges if such material bears the name of their College/University.
- 6.10 During the course of Oral Submissions, the participants cannot submit to the Court any material containing pictorial representation whatsoever. Further, the participants will not be permitted to make any audio/visual representation, nor will they be allowed to use personal computers, laptops and any other technical or mechanical device during their Oral Submissions.
- 6.11 If at any instance a submission is made with any material in violation to clause 6.10 and if any picture, sketches, photos, cartoons, caricatures, audio film, video film, projector-slide or a computer-generated image is submitted or presented to Court, the team in violation shall be subject to disqualification or negative marking as deemed appropriate by the judges.

7. **ONLINE PLATFORM RULES**

- 7.1 The participants must ensure that they have a strong and stable internet connection with good audio and video facilities. They must use laptops or PCs for the Oral Rounds. The use of cell phones is prohibited.
- 7.2 The background of the participants on video must be plain and must not contain any symbols or any representations.
- 7.3 The participants (speakers) must ensure that any noise or audio other than the voice of the participant should not occur during the online Oral Rounds. It is advisable to plan and prepare for the online Oral Rounds in advance accordingly.
- 7.4 Participants shall be permitted to use the screen-sharing feature for making their

Submissions. Participants are required to use the latest version of Firefox or Google Chrome. Participants are **not** permitted to use Safari.

- 7.5 The teams must ensure that they do not disclose the identity of their college at any stage during the Competition as aforementioned in clause 4.3. Any kind of canvassing shall lead to the disqualification of the teams.
- 7.6 At the time when one participant is speaking, others are expected to keep their microphones on mute.
- 7.7 The participants must not start the session before the host.
- 7.8 **The Meeting ID, Password, and Link to each session shall be shared with the participants before each round.**

8. MARKING CRITERIA FOR THE ORAL SUBMISSIONS

- 8.1 Each Speaker will be marked on a total of 100 marks by each Bench Judge.
- 8.2 The Round Total will be the aggregate of the total of the two (2) speakers.
- 8.3 The following will be the Marking Criteria and the Marks Allotted to compute the Round Total for each team:

Sr. No	Marking Criteria	Marks Allotted
1.	Knowledge and Application of Relevant Law	25
2.	Interpretation and Use of Facts	20
3.	Ingenuity and Ability to Answer Questions	15
4.	Style, Poise, Courtesy and Demeanor	15
5.	Organization and Flow of Arguments	15
6.	Time Management and Rebuttals	10
	Total	100

- 8.4 The decision of the judges pertaining to the marks allotted to any team shall be final.
- 8.5 So as to ensure uniformity in the marking system, all the judges will be provided with a marking guideline.
- 8.6 The marks for the Best Memorial Assessment (which will be judged by a special panel of Memorial Judges) will not be included in the Round Total of the Quarter-Final Round,

Semi-Final Round and the Final Round of Arguments for the purpose of determining the Team and Individual Scores except as specified in Clauses 3.1.3 and 3.2.3.

- 8.7 The Round Total for the Preliminary Rounds of Arguments will be an aggregate of the total marks of each Speaker by each Judge (as indicated in Clause 8.3) in the Round and an average of the Best Memorial Assessment (as indicated in Clause 5.2).

9. AWARDS

- 9.1 The following awards will be presented:

- (i) Best Team
- (ii) 2nd Best Team
- (iii) Best Speaker
- (iv) 2nd Best Speaker
- (v) Best Memorial
- (vi) 2nd Best Memorial

- 9.2 All participants will be presented with E-Certificates of Participation and all the winners of awards as specified in Clause 9.1 will be presented with Certificates of Merit and a cash prize.

10. DEMEANOR AND EQUITY GUIDELINES

10.1 Demeanor

10.1.1 It is expected of all participants to respect the Rules of this Competition and maintain highest professional conduct during all various stages of the Competition.

10.1.2 Any disruptive practices or actions that aim to, or end up disrupting decorum are strictly discouraged.

10.1.3 Participants are requested to not indulge in protracted arguments and avoid repetitive commentary.

10.1.4 The Judges' decisions will be final and it is expected of teams to accept it unanimously without showing any disregard or disrespect towards the Bench's opinions and verdicts.

10.1.5 Participants are requested to refrain from any actions or activities which will

negatively impact the integrity of the Institution or bring upon any disrepute.

10.1.6 The rules and integrity of this Competition are to be upheld and violation of any aforementioned guidelines will be condemnable by the Organizers.

10.1.7 If any participant or team have complaints regarding the conduct or demeanor of any individual, they are advised to formally address their concerns to the General Secretary of the Moot Court Association.

10.1.8 Action against alleged parties will be at the sole discretion of the Organizers.

10.2 Equity

The Organizers want to ensure that this Competition, in all its fora, is free of any discrimination, bias, and vilification, and wish to protect the equity of every participant and other personnel.

10.2.1 Participants are expected to address other participants, Judges, volunteers, members of the Moot Court Association, and any other person associated with the Competition in any capacity with respect and conduct themselves in a civilized manner.

10.2.2 Any behavior or misconduct by a participant that causes any other individual any kind of discomfort which includes but is not limited to the portrayal of any form of vilification, discrimination, harassment, bullying is strictly discouraged.

10.2.3 Causing breach of an individual's equity and/or causing them any discomfort pertaining to aforementioned guidelines is condemnable by the Organizers.

10.2.4 If any participant feels that their equity has been breached and/or have related complaints, they are advised to formally address the General Secretary of the Moot Court Association regarding their concerns.

10.2.5 Action against cases of breach of equity and other activities of misconduct will be at the discretion of the Organizers, and their decision on the matter will be considered as final.

11. MISCELLANEOUS

11.1 No member of any team or any individual connected with any team will be permitted to hear the arguments in any court room in which that team is not one of the contesting teams whilst that team is still in the Competition. The Organizers shall take strict action, including disqualification from the Competition, against any team found to be scouting through a

team member or through any other means.

- 11.2 All Participants are expected to maintain decorum in Court during the Rounds of the Competition and are expected to conduct themselves in a manner befitting the legal profession.
- 11.3 The Organizers reserve the right to take appropriate action for any unethical, unprofessional and immoral conduct.
- 11.4 The Organizers' decision as regards to the interpretation of rules or procedures will be declared final.
- 11.5 In case of any situation not contemplated in the Rules, the Organizers' decision on the same shall be final.
- 11.6 The Organizers reserve the right to vary, alter, modify, or repeal any of the above Rules if so required and as they may deem appropriate.
- 11.7 The decision of the General Secretary of the Moot Court Association regarding all and any concerns raised by participants including but not limited to complaints related to demeanor, equity, general violations, would be deemed as final.

12. REQUEST FOR INTERPRETATION OF THE CASE STUDY AND RULES

- 12.1 All requests for interpretation of the Case Study and Rules of the Competition must be directed to the General Secretary of the Moot Court Association.
- 12.2 Such requests for interpretation must be sent via e-mail to wpm.glc@gmail.com, and the subject of the e-mail must read "Request for Interpretation".
- 12.3 The last date to seek interpretation / clarifications to the Moot Proposition is **22nd October, 2023**.

13. DISCLAIMER

The Material in the Moot Problem is not intended to and does not attempt to resemble any incident or any person living or dead. All material in the problem is fictitious and any resemblance to any incident or person, if any, is not intended, but merely co-incidental.

14. CONTACT DETAILS

E-mail Address: wpm.glc@gmail.com

Moot Court Association Contact Persons:

Registrations: Ms. Tanisha Singh (7219086618)

Memorials: Mr. Paramyaa Nand (9499553337)

Accommodation and Travel: Ms. Palomi Visaria (9930090457)